

Serial Nos. 07 & 08
Regular list

Translation from English
La pvnkylla na ka ktien English

KA ÏINGKASHARI BAHAKHLIEH DUH JONG KA JYLLA MEGHALAYA
HA SHILLONG

WA No. 28/2020 bad ruh
WA No. 29/2020

Tarik jong ka Hukum: 25.02.2022

M/s Pes Installation Pvt. Ltd.	Pyrshah ia	M/s Benson Medical Equipment Pvt. Ltd. & anr
North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences & ors	Pyrshah ia	M/s Benson Medical Equipment Pvt. Ltd. & anr

Hakhmat (Coram):

U Nongbishar Bahakhliehduh Badonburom Sanjib Banerjee,

U Nongbishar Badonburom W. Diengdoh,

Ki muktiar ba mihkhmat (Appearance):

WA No. 28 of 2020

Na ka bynta u/ka/ki Nongmudui : Mr. S. Jindal (Muktiar)
Na ka bynta u/ka/ki Nongshahmudui : Mr. D. Borah, Muktiar ia Nongsahmudui/1
Mr. S. Thapa, Muktiar ia Nongshahmudui/2

WA No. 29 of 2020

Na ka bynta u/ka/ki Nongmudui : Mr. K. Paul, Muktiar Rangbah bad ruh
Mr. S. Thapa, Muktiar
Na ka bynta u/ka/ki Nongshahmudui : Mr. D. Borah, Muktiar ia Nongshahmudui/1
Mr. S. Jindal, Muktiar ia Nongshahmudui/2

- | | | |
|-----|---|-----------|
| i) | La shah ne em ban pynmih kaiphod ha ki kot
buhjingkynmaw (Journal) kam ain, bad kiwei: | Hooiid |
| ii) | La shah ne em ban pynmih ha ki lad pathai khubor: | Hooiid/Em |

KA RAI: (Katkum U Nongbishar Badonburom Bahakhliehduh) (Da kaba shu kren)

Ka jingkyrpad ka dei pyrshah ia ka rai bad ka hukum kaba la mih ha u Rymphang 13, 2020 ha kaba la shah ia ki katto katne ia ki bynta jong ka writ petition jong ki nongshahmudui

banyngkong ha kaba la don ka jingsiew ia ka jinglut bad la shah ia ki nongshahmudui banyngkong ban dawa lyngba ka jingmudui *civil suit* ia ki jingduhnong.

2. Kane ka kam ka iadei bad ka jingpyntip (*notice*) kaba khot ban thep jingtyrwa *online* na bynta ban sam (*supply*), ban pyntreikam (*commission*), bad ban pynbiang (*install*) nadong shadong na bynta ka lyer *oxygen* ha North Eastern Indira Regional Institute of Health and Medical Sciences (NEIGRIHMS). Ka pisa pynskhem dostabit la pyntip katkum ka jingpyntip ha ka 25^{tarik}Rymphang, 2015 ba kan long 30 lak tyngka.

3. Ka paw kumba la lap kloi noh ba ki nongshahmudui banyngkong kim long kiba biang ban ioh ia katei ka dostabit (*contract*).Ka mukotduma banyngkong, kaba hap hapoh ka *Article* 226 jong ka Riti Synshar,la mudui da ki nongshahmudui banyngkong pyrshah ba ka rai ban kyntait dostabit ia ki ka long kaba khlem nongrim.Ki nongshahmudui banyngkong ki la jop haduh u pud ba ki nongai-jingtrei (*employer*) ki hap ban pynpaw ia ki daw balei ba ki nongshahmudui banyngkong ki la shah kyntait ia ka dostabit.

4. Ki nongai-jingtrei ki la ai ka hukum kaba shai (*speaking order*) kaba iahap bad ka hukum kaba la pynmih ha kaba iadei bad ka writ petition kaba nyngkong; hynrei ka paw ba kata ka hukum ba don nongrim ka khlem kdew sha ki nongshahmudui banyngkong hangne. Kane ka la pynlong ban poi biang sha ka jingbishar mukotduma ha ka sien kaba ar. Sa shisien, ka writ petition kaba ar ka la jop ia shibynta ha kaba ki nongai-jingtrei ki la ioh hukum ba dei ban ai lad ia ki nongshahmudui banyngkong hangne ban pynsngew ha shuwa ban rai, la ki nongshahmudui banyngkong ki long ne em kiba biang. Ka jingpyntreikam katkum ka hukum jong ka writ petition kaba ar la pyndep, bad kaba mih na kata ka wanrah ia ka jingmudui ia ka WP (C) No. 238 /2018, ha kaba ka rai bad ka hukum shah uyor (*impugned*) la mynjur (*passed*). Ka nongrim ia kaba la shim shuh shuh, lait noh na ka jingshisha ba ka jingiaid ka mukotduma ka long kaba leh tangdep bad kaba khlem da shim ia ki jingpyni nia jong ki nongshahmudui banyngkong,ka long ba, ki nongmudui hangne (*apellant*) ki lah shah kyntait, hynrei ia kaba kum kata ka jingdkhoh lah iaaid lait, bad, hadien katto katne sngi ba la shah kyntait ka jingtyrwa dostabit jong ki nongshahmudui banyngkong ha u Jylliew 11, 2018, hynrei ia ka dostabit lah ai noh sha ki nongmudui hangne.

5. Ka iingbishar ha kaba iadei bad ka mukotduma ka khmih bniah biang pa biang ia ki nia jong ki ar-liang mamla bad ka pynkut da kaba ong ba, ka don katto katne ka jingleh bakla na ka liang jong ki nongai-jingtrei ha kaba ym tang ba ki kyntait ia ki nongshahmudui banyngkong hangne ha kaba iadei bad ka jingthep tender, hynrei ka ai pynban ia ka dostabit

sha ki nongmudui. Kumba ka ju long, ka rai ka shim khia ia ka jingshah kyntait jong ki nongmudui katkum ki kyndon ba don ha ka kot khot treikam (*tender*); hynrei, namar ba ia ka dostabit lah dep aiti bad ka kam ruh lah jan dep lut, ka iingcashari kaba peit ia ka jingmudui, ka khlem pyndam noh ia ka dostabit hynrei ka ieng skhem ba ki nongmudui (*writ petitioner*) ki shah kyntait bym hok bad kumta ki dei hok ban ioh ia ka nong kaba ki dei hok ban ioh lada ia ka dostabit la aiti ha ki. Ka jingplie lad ban sdang ia ka jingmudui *civil suit* ka long ban khein ia ka bai siew.

6. Ha kaba iadei bad ka *paragraph* 39 bad 41 jong ka rai ba lah shah uxor la pynrung na ka bynta ki nongmudui kum ka daw ba ka iingcashari ka phah siew lang ia ki nongmudui bad ki nongai-jingtrei ia ka pisa kaba 2 lak tyngka, bad ka ai jinglaitluid ia ki nongshahmudui banyngkong ban sdang mukotduma *civil proceedings* “ban pynlong ia ki (nongmudui) ban theh noh shibynta na ka jingiohnong jong ki na ka dostabit...” Ki lyngkhot *paragraph* ba kongsan na ka rai, *paragraph* 39 bad 41, la batai:

“39. Sa kawei kaba paw tyngkrein ka long ka jingpynkylla ia ka *clause* 8 jong ka kot khot *tender* ban weng ia ka *clause* ba kren shapang ka jingkyntait mardor (*automatic disqualification clause*) katkum ba ka paw na ka jingthoh ba la sot hangne harum na ka kot pynbeit Tender Corrigendum/Addendum tarik 07.10.2015.

TENDER CORRIGENDUM/ADDENDUM

Page No./Clause No./ Point No	Ki ktien kumba ki long	Yn pynkylla kumne
Section V, Clause No.-8	8. Ki Company/Firm/Bidder kiba ju mlien ha ki kam thong pisa tuh (<i>bid-rigging</i>) bad jingaikam tuh (<i>cartelization</i>) ha ha kaba iadei bad ki jingkhoh treikam ha kine ki 3snem ba lah dep bad kiba la shah pynshitom da kano kano ka tnat sorkar kum ka Competition Commission of India (CCI) yn ym pdiang ia ki.	8. Ki <i>Company/Firm/ Bidder</i> kiba shah kynnoh ba ki don bynta ha ki kam thong pisa tuh(<i>bid-rigging</i>) bad jingaikam tuh (<i>cartelization</i>) ha kaba iadei bad ki jingkhoh treikam ne ban pyndep ia ka (<i>tender</i>), lah ban ai kyrteng ia ki ban shah tohkit da ki tnat sorkar kum ka <i>Competition Commission of India (CCI)</i> bad kiwei, katkum ka bor ba lah pynkup hapoh ka <i>section</i> 19 jong ka <i>Ain</i> bad ki jingaijingbit (<i>provision</i>) jong ka <i>section</i> 3 jong kata ka <i>Act</i> .

Ki nia jong ki nongmudui ha kaba iadei bad kane ka bynta ka don jingmut namar ki nongshahmudui ba 4, kumba ka paw, ki dei kiba la shah kyntait (*blacklisted*) bad ba shah khang ban iashim bynta ha kino kino ki rukom ai jingshot treikam ha kino kino ki hospital Sorkar ne ki jaka ai jingsumar hapoh ka Sorkar Delhi ha kaba iadei bad ki Iyer Medical Oxygen Supply na ka bynta khadphra bnai, naduh 04.02.2013; bad kumjuh ruh ka *Competition Commission of India* ka la lap ba ki nongshahmudui ba 4 ki don bynta ha ka rukom thong pisa tuh bad jingaikam tuh, bad ki la ju shah daiñ kuna. Ka jingpynkylla ia ka *clause 8* ka pynjah noh ia ka kyndon kaba lah ban pynlong ia ki nongshahmudui ba.4 ki bym bit ban shah jied, wat lada ki nia ki paw na ki riwsaid aiñ na bynta ki nongshahmudui ba 4 ba ka jingpynkylla kyntien kam don jingktah halor ka jingbym bit ban shah jied ki nongshahmudui No. 4.”

“41. Hynrei, hapdeng ka jinglong byrngut kaba pynmih ia ki jingartatien ba shyrkhei bad jingsuba sniew shaphang ka rukom khot *tender*, kawei kaba la paw shai bad ka bym lah ban len ka long ka jingskhem jong ki nongshahmudui ba, wat hapdeng ka jingiaid shakhmat ka jingbishar mukotduma *writ appeal* hakhmat ka iingkashari hapoh ka *Division bench*, ki nongmudui ki khlem pynpaw ba kim long kiba dei hok katkum ka aiñ ban trei ia ka kam wat lada kin shah jied namar ba kim don hok shuh ha khmat ka aiñ ban sam ia ki tiar *Medical Gas Pipelines Products* naduh u bnai Risaw, 2017 na ka *U.S. Manufacturer*, ka jingshisha kaba wat ki nongmudui ruh kim len. Shuh shuh,ka jingshisha ba ki nongmudui ki khlem ieng pyrshah ia ki jingpynkylla kyntien ha ki jingiasaid nia ba kham shuwa ruh ka pyni ba ka ieng pyrshah ia ka jingkwah jong ki hi.Kine ki daw, namarkata, ki la ktah shibun eh ia ka lad ban pynjop ia ki nongmudui bad ban ioh kano kano ka jingiarap,ryngkat bad ka jingshisha ba ka jingtreikam ka lah jan dep,wat la ym pat dep trei lut. Kine ki jingjia kiba hadien kim lah ban pynklet ia ka iingkashari ia ka rukom thep dostabit da ki nongshahmudui kaba dap da ki jingdkhoh bad jingduna suda.”

7. Ka nia na ki nongmudui kaba ban khia ha ka iingkashari ba dei peit jingmudui ka long ba ka don ka jingpynkylla ia ki rukom treikam hapdeng lynti khnang ban pynjah noh ia ka jingbymbit jong ki nongmudui bad ban plie lynti ia ki nongai-jingtrei ban aiti pynban ia ka dostabit ha ki nongmudui hangne. Ki nongmudui ki pyrshah ba lada pule bha ia ka *clause 8* jong ki kyndon bakyrpang jong ka dostabit, kumba ka long shuwa ban pynkylla kyntien bad kumba la sot na ka *paragraph 39* jong ka rai ba lah shah ujur, kan paw shai ba kum kata ka jingbatai kam shym la ktah ia ki nongmudui bad ka khlem khang ia ki nongmudui ban ia shim bynta lane ban shah jied ha ka dostabit. Ha kaba iadei bad kane, ki nongmudui ki phai bad shaniah ha ka hukum ba la pynmih da ka sorkar Delhi ha ka 4^{tarik}U Rymphang,2013 bad sa ha kawei ka hukum ba la pynmih da ka *Competition Commission of India* ha ka 16^{tarik} Iaiñong, 2012.

8. Khlem da kwah ban pan jingpynshai ia kiei kiei kiba mih na kitei ki ar tylli ki hukum, ki nongmudui ki kyntu ia ka iingkashari ban iaid shakhmat da kaba pdiang ia ki hukum jong ka 4^{tarik}U Rymphang,2013 bad 16^{tarik} U Iaiñong, 2012 kumba ki long. Ki nongmudui ki pyni ia ka hukum na Delhi,kaba 4^{tarik} Rymphang,2013 ban pyni ba ka kam hangne ka iadei bad ka

jingthut jong ki tiar *oxygen* bad kam don jingidei ei ei bad ka jinglong be-aiñ ka rukom thong pisa tuh ne jingaikam tuh ha kaba idei bad kaba khot treikam. Ki nongmudui, hadien pat, ki la pyni sa ia ka hukum jong ka *CCI*, kaba 4^{tarik} U Rymphang, 2013 ban pyni ba ka idei bad ka jingjia ha shuwa ka 16^{tarik} U Iaiong, 2012. Ki nongmudui ki pyni nia ba namarba ka hukum na Delhi, kaba 4^{tarik} U Rymphang kam don bynta eiei bad ka jingthong pisa tuh ne jingaikam tuh ha kaba idei bad ka jingthot treikam, bad ba ka hukum *CCI*, 16^{tarik} U Iaiong, 2012 ka idei bad ka jingjia kaba la jia lai snem, shuwa ka jingpyntip kaba khot ban thep dostabit ba la pynmih da ki nongshahmudui ba-ar hangne ha ka 25^{tarik} U Nailar, 2015, ka *clause* 8 jong ki kyndon bakyrpang ba don ha ka *paragraph* 39 jong ka rai ba la shah uxor kan nym wan ha kane ka bynta. Ka *Clause* kaba 8 ka bym pat pynkylla kyntien kan ym long kaba la leh kulmar hynrei ka don ki jingmut kiba kyntihup: ka kyndon ba nyngkong hapoh ka *clause* ka long ba ia ki nongthep kyrteng dostabit lah dei ban lap ba ki don kti ha ki kam thong pisa tuh bad jingaikam tuh ha ki rukom thep kyrteng dostabit; ka kyndon kaba ar ka long ba lah dei ban shah pynshitom ha kaba kum kata ka por lyngba kano kano ka tnat sorkar kum ka *Competition Commission of India*; bad kham kongsan eh, ka kyndon kaba lai ka long ba kita ki jingjia jong ki kam be-aiñ ha ki rukom thep kyrteng dostabit ki dei ban long “hapoh ki 3 snem ba la dep...” Ki nongmudui ki pyni nia ba tang lada baroh lai tylli kitei ki kyndon la pynkheñ, lah ban kyntait ia ki nongthep dostabit, bad namarba ka hukum na ka sorkar Delhi kam idei ne iasnoh bad ki kam thong pisa tuh ne jingaikam tuh, bad namar- ba ka hukum *CCI* ka dei shaphang ka jingjia shuwa ka tarik ba pynmih jingpyntip ba khot ban thep dostabit bad kata ruh palat lai snem, kumta ki nongmudui hangne kim don kano kano ka jingbymlah ne jingbymbit katkum ka *clause* 8 kabym pat pynkylla kyntien jong ki kyndon ba kyrpang ba la kdew ha neng.

9. La iohi shai bha na ka rai ba la shah uxor, ba ka iingcashari ba bishar mukotduma writ ka sngewthuh ba ki nongmudui hangne ki long ki bym bit kat kum ka lyngkhot *clause* 8 jong ki kyndon ba kyrpang, bad kumta, ban weng noh ia ki jingbymbit hadien, ki nongai-jingtrei ki la ialeh ban pynkylla kyntien ia ki jingbatai ban pynmyntoi bad ban ioh aiti ia ka dostabit ha ki kti jong ki nongmudui. Lada ka la dei pynban kumta, ka jingpynkylla tuh ka long kaba paw tynkreñ. Hynrei, kumba ka paw, baroh lai tylli ki kyndon ha ka *clause* jingbymlah la dei ban bud thik. Ka hukum na Delhi kam shym la dei shaphang ka jingthong pisa tuh ne jingaikam tuh bad ka por ka la tam lai snem naduh ka jingjia ba la pynmih hukum da ka *CCI*. Kumta, kumba la pyni nia da ki nongmudui, ki nongmudui kim shym don kano kano ka daw ban shah

weng, kat kum ki lyngkhot *clause* kiba don ha ki kyndon ba kyrpang bym pat pynkylla kyntien.

10. U nongshahmudui banyngkong u la ai nia da kaba kdew sha ka *clause* kaba ha neng na ki kyndon ba kyrpang kaba ong ba donkam ia uwei pa uwei ki nongthep kyrteng ban pynbna ia ki kam be-aiñ ba u la leh ne shah pynngat ne kiba dang ia id jingtohkit, ne kino kino ki saja kiba u la ju ngat teng. Hynrei, ki jingbuh kyntien jong ki kyndon kim ong ba lada lap ia ki kam be-aiñ ne ki jingtohkit pyrshah ia u nongthep kyrteng, yn kyntait noh ia u; lymne kam shym pynlong ba kano kano ka saja kaba mih na ka hukum sorkar kan long ka daw ban kyntait noh ia u nongthep kyrteng. Lada ong ha kawei pat ka rukom, lada ai jingtip katkum ki jingdonkam, ka long kaba donkam ba ki nongai-jingtrei kin rai, la kin ai ne em sha kum kita ki nongthep kyrteng; hynrei, watla katta ruh, ka daw ba u nongthep kyrteng u la ju leh kam be-aiñ ne shah pynngat ha kano kano ka kam ba la buh da ka sorkar, ne ba u la ju ioh jingsaja na ki bor sorkar kan nym lah ban khang ia u nongthep kyrteng ban ioh kam.

11. La kumno kumno ruh, ka *clause* 7 jong ki kyndon bakyrpang jong ka dostabit kam shym paw ha ka rai ba la shah uyor bad ka iingcashari kam shym la poi pyrkhath ba ki nongmudui ki la ju don kti ha ki kam thong pisa tuh ne aikam tuh bad ba ki la ju shah ai saja ha ka *CCI* lane ba kum kita ki kam bymman ki dang sah teng pyrshah ia ki nongmudui.

12. Ha kaba sngewthuh kyllum, ka mukotduma ba la pynrung da ki nongshahmudui banyngkong sha ka iingcashari ba bishar mukotduma writ ka long ba, ki nongshahmudui banyngkong ki la shah kyntait kulmar khlem nongrim bad ba ki nongaikam ki la aiti be-aiñ ia ka kam sha ki nongmudui da kaba pynkylla ia ka kyndon kaba donkam bha jong ka dostabit hadien ba ki la ioh ia ki jingthep kyrteng. Ka jingpynsngewthuh ha ka writ petition ka long ba ki nongshahmudui banyngkong ki la dei hok ban ioh ia ka kam dostabit haba ia ki nongmudui hangne lah shem ba kim long kiba bit ne ba biang ia ka kam.

13. Haba kum kine ki mukotduma ki poi sha ka iingcashari, ka lah ban jop namar ka paw katkum ki kot ki sla ba ka shiliang mamla ka bym long kaba bit ba biang ia ka kam ka la shah jied, ha ka jaka jong kawei pat ka mamla kaba don ka jingtbit ne jingbiang ia ka kam, bad halor ki nongrim kiba lamler ia kiba ka shiliang mamla ka lah shah jied. Ia ki Writ petition la rai da kaba pynshongnongrim ha ki affidavit ba la ai ha ka jingthoh bad khlem da khot nongsakhi kiban batai da ka ktien. Haba la don pat ka jingkynteh ba ka don ka jingashah liang lane ka jingbishni bad haba la pynshong nongrim ruh da ki sabut ba don ha ki kot ki sla, ka long kaba suk ia ka iingcashari ba bishar mukotduma writ ban ai hukum halor kane.

Hynrei haba ki jingshahkynnoh ki dawa ban shah tohkit, kaba lehse kan ym lah ban long ha ki rukom shim bishar ia ki mukotduma ba hap hapoh jong ka *Article 226* jong ka Riti Synshar jong ka Ri India, wat lada ka iinghashari ba peit jingmudui ka don ka jingsngew ba ka don ka jingleh beaiñ lane ka jingsuba ba don kum kata, ia ki nongmudui ha khmat jong ka iinghashari yn aiti noh ban bishar ha khmat ka iinghashari *civil forum*. Ha kaba iadei bad kane ka kam, ka iinghashari ba bishar mukotduma writ, ka iakynduh kijuh ki jingeh: ha kaba rai kut ia kaban ai jingiarap (*relief*) kiba dei hok lehse na ka bynta ki nongshahmudui banyngkong kiba la ai kot-dorkhas (*first respondents-writ petitioner*). Kumta, ha kaba pyntreikam ia ka rai ba lah shah ujur, da kaba pynshongnongrim halor ka jingkdew ha ki *paragraph 39* bad *41* jong ka rai, ka iinghashari ba dei peit jingmudui ka la iaaid shakhmat da kaba daiñ kuna synroplang 2 lakh tyngka (ar lakh tyngka) na ki nongai-jingtrei bad ruh na ki nongtreiwai (*contractor*) bad ka la ai jinglailuid noh ia ki nongshahmudui banyngkong ba kin tied ia ki jingkhong jong ka iinghashari *civil court* ban dawa bai buria ia ka jingduhnoh jong ki namar ba ki la duh ia ka dostabit.

14. Da shisha, lada weng noh ia ka nia ha kaba la pynshong nongrim ia ka rai ba la shah ujur, ka jinglut jingsep kaba la wanrah jingeh ia ki nongmudui kan long kaba khlem nongrim ban ieng. Namar ba ka long kaba shai kdar, haba pule ia ka lyngkhot *clause 8* jong ki kyndon kiba kyrpang kiba khlem pat pynkylla, ba ki nongmudui lehse kin ym da la shem jingduna ne jingbymlah ka ban pynlong ia ki nongai-kam ban don kano kano ka daw ban pynkylla ia ki kyndon ban pynmyntoi ia ki nongmudui hangne, ka nongrim jong ka jingrai ka la duh noh hangta.

15. Namarkata, ka long kaba dei ban kdew ba dei ban ialam ia ki nongmudui sha ka mukotduma *suit* kaba don ha ka bynta ba shadien jong ka lyngkhot *paragraph 47* jong ka rai kaba la pynksan, bad ka dor jong ka kuna kaba la kdew ha shuwa jong ka lyngkhot *paragraph* la weng noh.

16. Ka WA No. 28 of 2020 ka la ioh jingjop.

17. Lah buh jingthoh ruh ba baroh arngut, ki nongmudui hangne (*apellant*) bad ruh ki nongshahmudui ba-ar kiba long ki nongai-jingtrei (*second respondent employer*), ki la mynjur ban nym wanrah ia ka jingeh shaphang ka *limitation* lada jia ba ki nongshahmudui banyngkong hangne, ki mudui pyrshah ba ki sngew ba ki la shah kyntait ia ka dostabit hapoh ka lai bnai naduh mynta. Kan long ruh kaba laitluid ia ki nongshahmudui banyngkong ban pynieng da ka *Section 14* jong ka aiñ *Limitation Act, 1963* bad ban pynsngew ha khmat ka

ïinghashari *civil court* ba ka ïinghashari ba la bishar mukotduma writ kam dei lehse ka rynsan kaba dei hok ban rai na ka bynta ban buria ïa ki jingduhnong (*damages*).

18. Kan long kaba shai kdar, khlem da ban ktien shuh ruh, ba lada kum kata ka jingmudui *civil suit* ka mih na ki nongshahmudui banyngkong hapoh katei ka por ba la kdew, ka ïinghashari *suit court* kan ïaid shakhmat ban bishar khlem da shah ïalam ha ki jingshem ne ki jingkhmihthuh kiba don ha ka rai bad ka hukum kiba la shah uxor.

19. Kumta, ka WA No. 29 of 2020, ïa kaba la mudui (*file*) da ki nongshahmudui ba-ar kan bud ryntih kumjuh hi.

20. Kan ym don ka hukum shaphang ki dor jingsiew.

(W. Diengdoh)

Nongbishar

[*Judge*]

(Sanjib Banerjee)

Nongbishar Bahakhlieduh

[*Chief Justice*]

Meghalaya
25.02.2022